

I. Annual Report (1976-77) of the Patent Office.

II. The Corrigendum to the English version of the Audit Report (1975- 76) on the Accounts of the Coir Board, Eniakulam

SHRI GEORGE FERN ANDES: sir I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Fifth Annual Report of the Patent Office for the year 1976-77, under section 155 of the Patents, Act, 1970. [Placed in Library. See No. LT-/77]

II. A copy of the Corrigendum, to the English version of the Audit Report on the Accounts of the Coir Board, Ernakulam. for the year 1975-76. [Placed in Library. See No. LT-1283/77].

I. The Burn Company and Indian Standard Wagon Company (Nationalisation) Rules, 1977.

II. The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertaking!) Rules, 1977.

III. Notifications of the Ministry of Industry.

SHRI GEORGE FERN ANDES: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Industry Notification S.O. No. 755(E), dated the 7th November, 1977, publishing the Burn Company and Indian Standard Wagon Company (Nationalisation) Rules, 1977, under sub-section (3) of section 31 of the Burn Company and Indian standard Wagon Company (Nationalisation) Act, 1976 [Placed in Library. See No. LT-1281/1281177].

II. A copy (in English and Hindi) of the Ministry of Industry Notification S.O. No. 756(E), dated the 7th November, 1977, publishing the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Rules, 1977, under

sub-section (3) of section 30 of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act, 1976. [Placed in Library. See No. LT-1282/77].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. No. 638(E) 18A/IDRA 77, dated the 26th August, 1977.

(ii) S.O. No. 742(E), dated the 1st November, 1977. [Placed in Library. See No. LT-177 for (i) and (ii)].

The Delhi Sales Tax (Third Amendment) Rules, 1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table, under section 72 of the Delhi sales Tax Act, 1975, a copy (in English and Hindi) of the Delhi Administration Notification No. F. 4/33/75-Fin. (G) (ii), dated the 26th November, 1977, publishing the Delhi Sales Tax (Third Amendment) Rules, 1977. [Placed in Library. See No. LT-1288/77].

I. The Merchant Shipping (Fire Appliances) Amendment Rules, 1977.

II The Indian Merchant Shipping (Construction and Survey of Passenger Steamers) Amendment Rules, 1977.

III. The Seamen's Provident Fund (Amendment) scheme, 1977.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): Sir I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—